

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 151/(MAH)/2017
MA 182/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.06.2017

NAME OF THE PARTIES: M/s Times of Money Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Hamant Sekh	Adv	
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Order

MA No.182/2017 in CSP 151/230-232/NCLT/MB/MAH/2017

MA No.183/2017 in CSP 152/230-232/NCLT/MB/MAH/2017

The petitioners Counsel filed these Miscellaneous Applications in the Company Petitions stating that the Petitioners counsel by oversight failed to file last three pages 47, 48, and 49 of the Scheme, which were there in the Company Scheme Applications filed by the Petitioner. This Bench having verified that these pages are present in the Company Scheme Applications filed by the Petitioners herein, these Miscellaneous Applications are allowed permitting the Petitioners counsel to annex those three missing pages 47, 48 & 49 to the present scheme Petition.

The said matters being already disposed of, the Registry is hereby directed to provide certified copies in accordance with this Order.

Accordingly, MAs 182 & 183 are hereby disposed of.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)